

**PUNJAB VIDHAN SABHA**

**BILL NO.10-PLA-2024**

**THE PUNJAB PANCHAYATI RAJ (AMENDMENT) BILL, 2024**

A

BILL

further to amend the Punjab Panchayati Raj Act, 1994.

Be it enacted by the Legislature of the State of Punjab in the Seventy-fifth Year of the Republic of India, as follows:-

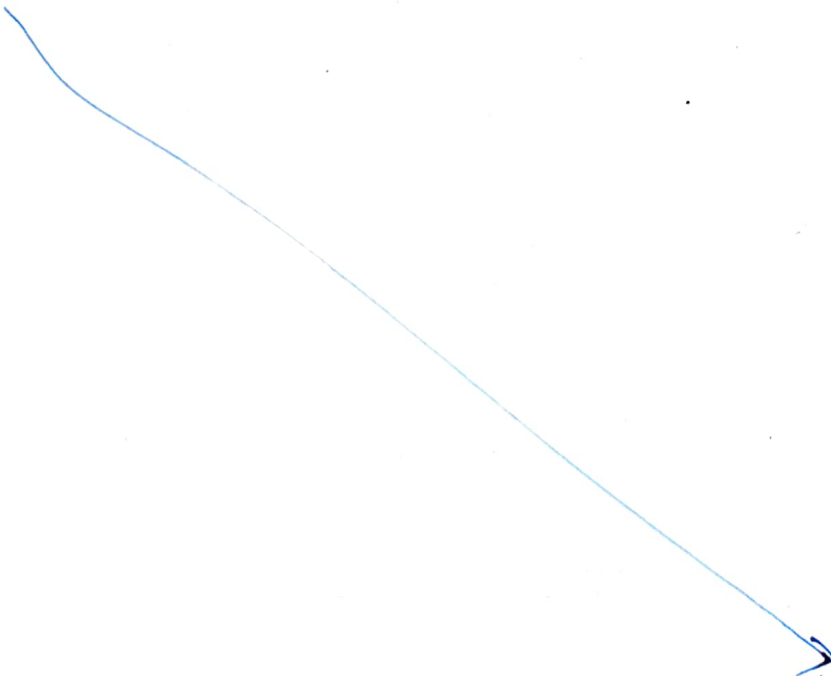
Short title  
and  
commencement.

1. (1) This Act may be called the Punjab Panchayati Raj (Amendment) Act, 2024.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

Amendment in  
section 12 of  
Punjab Act 9  
of 1994.

2. In the Punjab Panchayati Raj Act, 1994, in section 12, after sub-section (4), the Explanation shall be omitted.



## Statement of Objects and Reasons

Section 12 of the Punjab Panchayati Raj act 1994 provides for the reservation of seats for the offices of the sarpanches.

Sub-section (4) of section 12 provides that the offices reserved shall be allotted by rotation to the different gram panchayats at the time of every general election in such a manner as may be prescribed.

The explanation under section 12 (4) again mentions of the rotation for the purpose of reservation of offices under enhanced reservation.

The reservation as well as manner for rotation of seats have been made clear in The Punjab Reservation for Offices of Sarpanches of Gram Panchayats and Chairmen and Vice Chairmen of Panchayat Samitis and Zila Parishads Rules 1994, Since, there is no relevancy left of the explanation given under section 12, therefore, it needs to be deleted. Hence this bill.

Laljit Singh Bhullar  
Minister for Rural Development and Panchayats, Punjab.

**CHANDIGARH:  
THE 2<sup>ND</sup> SEPTEMBER, 2024**

**RAM LOK KHATANA,  
SECRETARY.**

**N.B. - The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 3<sup>rd</sup> September, 2024 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).**